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WP-6742-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 17th OF APRIL, 2025

WRIT PETITION No. 6742 of 2025

SUMIT GANESH WARUDE

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Ms. Deepali Soni - Advocate for the petitioner.

Shri Anubhav Jain- Govt. Advocate for respondents/State on advance notice.

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<u>ORDER</u>

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

This petition has been filed by the petitioner seeking the following reliefs:-

- "(A) The Hon'ble Court may kindly be pleased to issue a writ of mandamus commanding the Respondent authorities to stop the hospital of respondent no.5 because the respondent no. 5 does not have the proper.
- (B) The Respondents authorities may further be commanded to the respondent to registered the FIR against the respondent no. 5 who collected to forged fabricated degree.
- (C) Any other order/orders that this Hon'ble Court deems fit the proper in the facts and circumstances of the case may also kindly be passed."

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It is informed by the counsel for the petitioner that the petitioner has submitted representations dated 12.7.2024 and 03.02.2005 (Annexure-P/7) against the respondent No.5. However, till date no action has been taken on the same.

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In view of the averments made in the petition, we hereby dispose of the present petition by directing respondent Nos. 2 and 3 to look into the complaint and decide the same within four weeks from the date of receipt of certified copy of this order. The decision so taken shall be communicated to the petitioner within three days thereafter.

It is needless to say that if the petitioner is still aggrieved by the action taken by the respondents, he may challenge the same before the appropriate forum in accordance with law.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

SKM